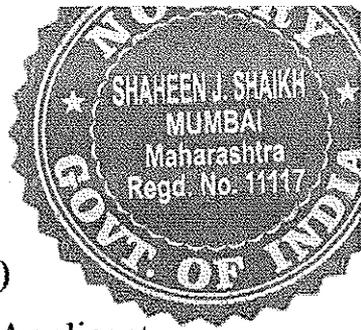


**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 28 OF 2023 (WZ)**



Santosh Daundkar

...Applicant

Versus

SEIAA, Environment Department,

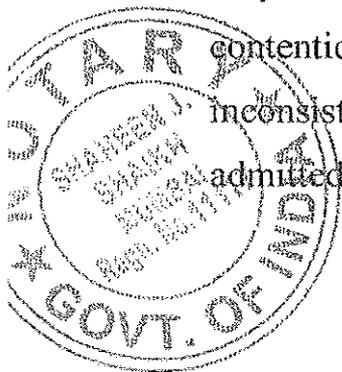
Govt. of Maharashtra & Ors

...Respondents

**AFFIDAVIT IN REPLY OF RESPONDENT NO. 10**

I, Amitesh Shah, the authorized representative of Respondent No. 10 abovenamed, having its registered address at Godrej One, 5<sup>th</sup> Floor, Pirojshahnagar, Eastern Express Highway, Vikhroli (East), Mumbai- 400079 do hereby solemnly state and affirm as follows:

1. I have perused the copy of the amended Original Application ('the said Application') filed by the Applicant and Order dated September 22, 2023 passed by this Ld. Tribunal. I say that Respondent No. 10 has been impleaded as a party Respondent on the alleged ground that the Project (*defined hereinafter*) of the Respondent No. 10 has not adhered to certain norms.
2. I am filing the present Affidavit in Reply ("Reply") for the limited purpose of opposing the reliefs sought for by the Applicant. I am not dealing with the merits of the matter as espoused in the Application and restrict this Reply by placing on record the factual position *vis-a-vis* the Respondent No.10's Project only. At the outset, I deny each and every averment, allegation and/or contention contained in the said Application which is contrary to and/or inconsistent with what is stated in this Reply, except what is specifically admitted herein below. I submit that nothing contained in the said Application



1

shall be deemed to have been admitted by Respondent Nos. 10 for want of specific traverse.

3. It is imperative to state that the Applicant has impleaded Respondent No. 10 without providing any evidence with respect to the alleged non-compliance. The Applicant has failed to undertake necessary due diligence and present the true and correct facts before this Learned Tribunal. Such an approach does not have any foundational basis either in fact or otherwise is nothing but profligate misuse of valuable judicial resources.
4. Thus, it is exigent to present the true and correct facts with respect to the Project (*defined hereinafter*) of the Respondent No. 10's, which are as follows:
  - i. The Respondent No. 10 is developing a residential project on Plot bearing C.S. No 437 (pt), 335(pt), 338(pt), 339(pt), 340 (pt), 341(pt), 342(pt), 346(p), 347(pt), 348(pt), 350(pt), 351(pt), 352(pt), 353(pt), 354(pt) and 356(p) of Dadar Naigon Division at Rafir Ahmed Kidwai Marg, Wadala, Mumbai admeasuring 30443 sq. mts. under Regulation 33(7) of the Development Control and Promotion Regulation, 2034 (DCPR 2034) ("Project").
  - ii. The Respondent No. 10 made an application to the SEAC-2 on May 28,2022 under category 8(b)-B1 of the Schedule to the EIA Notification, 2006 for Issuance of the Environmental Clearance for total built up area (BUA) of 3,18,234.39 sq. mts (FSI + Non FSI) ("First EC Application"). SEIAA on September 13, 2022 granted the Environmental Clearance to the Respondent No. 10 with respect to the said Project (hereinafter referred to as the "First EC"). A copy of the



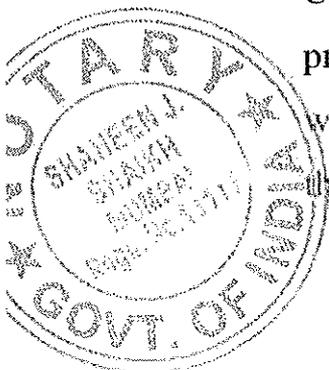
First EC dated September 13, 2022 for the said Project is annexed hereto as **Exhibit A**.

- iii. I say that thereafter another application dated June 1, 2023 was submitted by the Respondent No. 10 to the SEAC-2 under the amendment/expansion category for the Project ("**Second EC Application**"), whereunder the Respondent No.10 had proposed to increase the BUA from 3,18,234.39 sq. mts to 3,21,802.9826 sq. mts. due to vertical expansion in the sale building and for the other reasons as contained therein.
- iv. Accordingly, in it's 266<sup>th</sup> minutes of meeting dated September 20, 2023, SEIAA decided to grant the amendment/ expansion in the First EC to the Respondent No. 10.

*"Deliberation in SEIAA-*

*...During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, they have provided mandatory RG having area 3044.25 m2 on mother earth without any construction. SEIAA asked PP to submit area undertaking to that effect. PP submitted the same dated 15.09.2023"*

- v. As recorded in the SEIAA minutes, the Respondent No. 10's liaison architect have given an undertaking dated September 15, 2023 to the Chairman, SEIAA stating that the Respondent No. 10 has proposed to provide an RG area of 3105.68 sq. mts. ("**Provided RG**") on ground which is more than the requirement of 3044.25 sq. mts. and no part of the Provided RG is located on the podium in due compliance and



↓

adherence of Order of the Ld. Tribunal in Appeal No. 22 of 2016 and in terms of the Order of the Hon'ble Supreme Court dated May 8, 2023. A copy of the undertaking cum declaration dated September 15, 2023 is annexed hereto as **Exhibit B**.

- vi. Accordingly, on November 10, 2023, SEIAA has granted amendment/expansion in the First EC to the Respondent No. 10 with respect to the said Project ("**Second EC**"). A copy of the Second EC dated November 1, 2023 for the said Project is annexed hereto as **Exhibit C**.
5. Therefore, it is can be clearly established from a bare perusal of the facts elucidated hereinabove that the Respondent No. 10 is providing Recreational Ground ("**RG**") of 3105.68 sq. mts on the ground which is more than the mandatory RG of 3044.25 sq. mts in the ground.
6. In light of what has been stated hereinabove, I say that so far as the Respondent No.10's Project is concerned, no relief ought to be granted to the Applicant with respect to the Respondent No.10. as it is abundantly clear from facts and documents stated hereinabove that the Respondent No. 10 is providing the Mandatory RG on the ground.
7. In light of the facts stated in Paragraph 4 hereinabove, I say that so far as Respondent No.10's Project is concerned, the RG has been provided in accordance with the orders passed by this Hon'ble Tribunal. Consequently, I say that no relief can be sought or granted against Respondent No.10 and I pray that the Respondent No.10 be deleted from the array of parties.

8. I say that heavy costs should be imposed on the Applicant for impleading the Respondent No.10 before this Hon'ble Tribunal on the basis of false and



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unverified facts which have resultantly caused hardship to the Respondent No.10 who have incurred heavy legal costs to defend these proceedings.

Solemnly Affirmed at Mumbai )  
this 1<sup>st</sup> day of March 2024 )

Before me,

DSK Legal

*Seetha*

Advocates for the Respondent No. 10

*Amitesh Shah*

Respondent No.10



**VERIFICATION**

I, Amitesh Shah, the authorized representative of Respondent No. 10 abovenamed, having its registered address at Godrej One, 5<sup>th</sup> Floor, Pirojshahnagar, Eastern Express Highway, Vikhroli (East), Mumbai- 400079, solemnly declare and state that what is stated in the above paragraphs is based on my knowledge and on information and I believe the same to be true.

01 MAR 2024

Solemnly declared at Mumbai )

This day of February 2024 )

**BEFORE ME**

*Seetha*  
**SHAHEEN J. SHAIKH**  
NOTARY GOVT. OF INDIA  
Regd. No. 11177  
3/14, Sai Plaza Shopping Centre Below,  
Vikhroli Court, Kernerawar Marg No. 2,  
Vikhroli (East), Mumbai - 400 083,

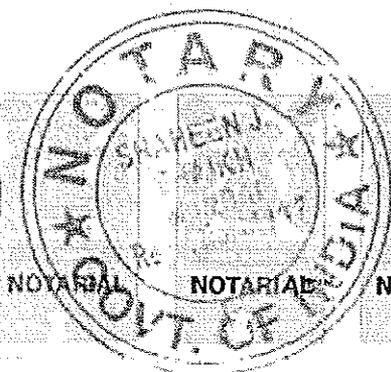
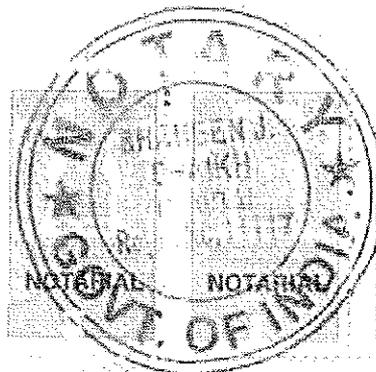
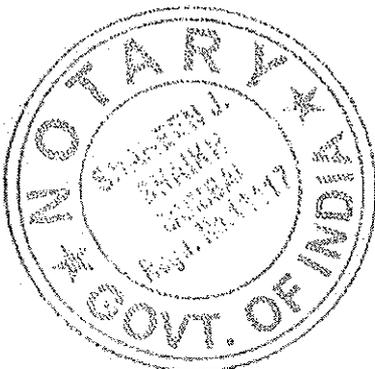
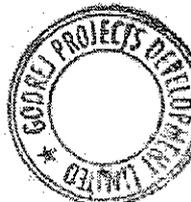
NOTED & REGISTERED No. 03  
Ser. No. 39 Page No. 12  
Date 01/03/24

DSK Legal

Advocates for the Respondent No. 10

*Amitesh Shah*

Mr. Amitesh Shah  
Respondent No. 10  
(Authorised Representative)



ENVIRONMENTAL  
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority (SEIAA), Maharashtra)

To,

The DGM  
M/S GODREJ PROJECTS DEVELOPMENT LIMITED  
Godrej one, 5th Floor, Pirojshanagar, Vikroli -400079

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/MH/MIS/68539/2021 dated 28 May 2022. The particulars of the environmental  
clearance granted to the project are as below.

|   |  |
|---|--|
| 1. EC Identification No.                      | EC22B039MH110830                                 |
| 2. File No.                                   | SIA/MH/MIS/68539/2021                            |
| 3. Project Type                               | New  |
| 4. Category                                   | B1   |
| 5. Project/Activity including<br>Schedule No. | 8(b) Townships and Area Development<br>projects. |
| 6. Name of Project                            | Godrej Projects Development Ltd                  |
| 7. Name of Company/Organization               | M/S GODREJ PROJECTS<br>DEVELOPMENT LIMITED       |
| 8. Location of Project                        | Maharashtra                                      |
| 9. TOR Date                                   | 31 Mar 2022                                      |

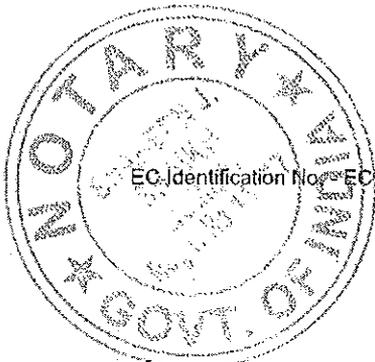
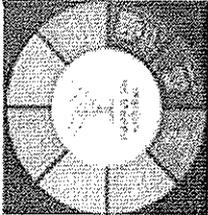
The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 13/09/2022

(e-signed)  
Manisha Patankar Mhaiskar  
Member Secretary  
SEIAA - (Maharashtra)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

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## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/68539/2021  
Environment & Climate  
Change Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 400032.

To

M/s. Godrej Projects Development Ltd.,  
C.S. No 437 (pt), 335(pt), 338(pt), 339(pt),  
340(pt), 341(pt), 342(pt), 346(pt), 347(pt),  
348(pt), 350(pt), 351(pt) 352(pt), 353 (pt),  
354(pt), and 356 (pt) of Dadar Naigaon Division,  
Rafi Ahmed Kidwai Marg, Wadala, Mumbai

**Subject** : Environmental Clearance for Proposed Redevelopment of Municipal Tenanted Property on Plot bearing C.S. No 437 (pt), 335(pt), 338(pt), 339(pt), 340(pt), 341(pt), 342(pt), 346(pt), 347(pt), 348(pt), 350(pt), 351(pt) 352(pt), 353 (pt), 354(pt), and 356 (pt) of Dadar Naigaon Division at Rafi Ahmed Kidwai Marg, Wadala, Mumbai by M/s. Godrej Projects Development Ltd.

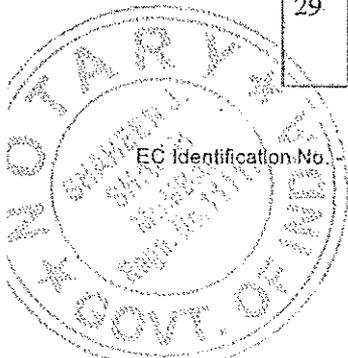
**Reference** : Application no. SIA/MH/MIS/68539/2021

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-2 in its 181<sup>st</sup> meeting under screening category 8 (b) B1 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 250<sup>th</sup> (Day-1) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

| Sr. No.              | Description   | Details   |      |                 |                      |   |                |             |        |  |
|----------------------|---|---|------|-----------------|----------------------|---|----------------|-------------|--------|--|
| 1                    | Proposal Number   | SIA/MH/MIS/68539/2022   |      |                 |                      |   |                |             |        |  |
| 2                    | Name of Project   | M/s. Godrej Projects Development Ltd  |      |                 |                      |   |                |             |        |  |
| 3                    | Project category  | 8 b - B1  |      |                 |                      |   |                |             |        |  |
| 4                    | Type of Institution   | Private   |      |                 |                      |   |                |             |        |  |
| 5                    | Project Proponent   | <table border="1"> <tr> <td>Name</td> <td>Gurmukh S Bajwa</td> </tr> <tr> <td>Regd. Office address</td> <td>Godrej One, 5<sup>th</sup> Floor PhirojshaNagar, Eastern Express Highway Vikroli East Mumbai</td> </tr> <tr> <td>Contact number</td> <td>02261698500</td> </tr> <tr> <td>e-mail</td> <td><a href="mailto:gurmukh.bajwa@godrejproperties.com">gurmukh.bajwa@godrejproperties.com</a></td> </tr> </table> | Name | Gurmukh S Bajwa | Regd. Office address | Godrej One, 5 <sup>th</sup> Floor PhirojshaNagar, Eastern Express Highway Vikroli East Mumbai | Contact number | 02261698500 | e-mail | <a href="mailto:gurmukh.bajwa@godrejproperties.com">gurmukh.bajwa@godrejproperties.com</a> |
| Name                 | Gurmukh S Bajwa   |   |      |                 |                      |   |                |             |        |  |
| Regd. Office address | Godrej One, 5 <sup>th</sup> Floor PhirojshaNagar, Eastern Express Highway Vikroli East Mumbai |   |      |                 |                      |   |                |             |        |  |
| Contact number       | 02261698500   |   |      |                 |                      |   |                |             |        |  |
| e-mail               | <a href="mailto:gurmukh.bajwa@godrejproperties.com">gurmukh.bajwa@godrejproperties.com</a>    |   |      |                 |                      |   |                |             |        |  |
|                      | Consultant  | EIA Coordinator: Sourabh Jaiswar<br>Pollution & Ecology Control Service<br>NABET/EIA/2023/SA/0165<br>Validity till 16-10-2022   |      |                 |                      |   |                |             |        |  |
| 7                    | Applied for   | Brown field   |      |                 |                      |   |                |             |        |  |
| 8                    | Location of the project   | Cadastral Survey Nos. 437 (pt), 335(pt), 338(pt).   |      |                 |                      |   |                |             |        |  |

|    |  |   |            |                     |
|----|--|---|------------|---------------------|
|    |  | 339(pt), 340(pt), 341(pt), 342(pt), 346(pt), 347(pt), 348(pt), 351(pt) 352(pt), 53 (pt), 354(pt), and 356 (pt) Dadar Naigaon Division, Wadala, F/N Ward, Mumbai |            |                     |
| 9  | Latitude and Longitude   | 19 <sup>o</sup> 00' 49. 62" N & 72 <sup>o</sup> 51' 2. 38" E  |            |                     |
| 10 | Plot Area (sq.m.)  | 30443.00  |            |                     |
| 11 | Deductions (sq.m.)   | -   |            |                     |
| 12 | Net Plot area (sq.m.)  | 30443.00  |            |                     |
| 13 | Ground coverage (m <sup>2</sup> ) & %                            | 42.88 %   |            |                     |
| 14 | FSI Area (sq.m.)   | 158058.39   |            |                     |
| 15 | Non-FSI (sq.m.)  | 160176.00   |            |                     |
| 16 | Proposed built-up area (FSI + Non FSI) (sq.m.)                   | 318234.39   |            |                     |
| 17 | TBUA (m <sup>2</sup> ) approved by Planning Authority till date  | 188321.39 sq.m built up area approved by MCGM   |            |                     |
| 18 | Earlier EC details with Total Construction area, if any.         | NA  |            |                     |
| 19 | Construction completed as per earlier EC (FSI + Non FSI) (sq.m.) | NA  |            |                     |
| 20 | Previous EC / Existing Building                                  | Proposed Configuration  |            |                     |
|    | Bldg. Name   | Configuration   | Height (m) |                     |
|    | NA   | NA  | NA         |                     |
|    | Sale: Tower 1 & 2  | B + G+ 44 <sup>th</sup> Floor   | 145.45     |                     |
|    | Sale: Tower 3 & 4  | B + G+ Service Floor+ 48 <sup>th</sup>  | 160.20     |                     |
|    | Sale: Tower 5 & 6  | B + G+ Service Floor + 53 <sup>rd</sup>   | 174.95     |                     |
|    | Sale Amenity Bldg  | B + G + 4th Floor   | 26.25      |                     |
|    | Sale MLCP Tower  | 2B+G+4 Floor  | 27.90      |                     |
|    | MCGM Bldg  | B + G + 43rd Floor  | 158.50     |                     |
|    | Rehab 1& 2   | G +42th Floor   | 139.25     |                     |
|    | Rehab 3  | B + G +10 <sup>th</sup> Floor   | 40.2       |                     |
|    | Rehab MLCP Tower   | B + G+10 Floor  | 34.80      |                     |
|    | Rehab Amenity Bldg   | B +G+3 Floor  | 19.80      |                     |
| 21 | No. of Tenements & Shops   | Sale: 1519 Rehab: 356, MCGM: 311 Shops: 03 No's   |            |                     |
| 22 | Total Population   | 12727   |            |                     |
| 23 | Total Water Requirements CMD                                     | 1573  |            |                     |
| 24 | Under Ground Tank Location                                       | Basement  |            |                     |
| 25 | Source of water  | MCGM  |            |                     |
| 26 | STP Capacity & Technology  | Sale: 375 & 705 CMD, Rehab /MCGM: 405 CMD (MBBR)  |            |                     |
| 27 | STP Location   | Basement  |            |                     |
| 28 | Sewage Generation CMD & % of sewage discharge in sewer line      | 1360 & discharge 47 %   |            |                     |
| 29 | Solid Waste Management during Construction Phase                 | Type  | Qty (Kg)   | Treatment           |
|    |  | Dry waste   | 60         | Handed over to MCGM |



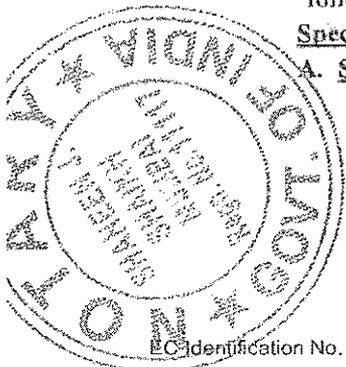
|    |   |   |          |                     |
|----|---|---|----------|---------------------|
|    |   | Wet waste   | 30       | Handed over to MCGM |
|    |   | Construction waste  | 3600     | Landfill site       |
| 30 | Total Solid Waste Quantities with type during Operation Phase & Capacity of OWC to be installed | Type  | Qty (Kg) | Treatment           |
|    |   | Dry waste   | 2256     | Handed over to MCGM |
|    |   | Wet waste   | 1505     | OWC                 |
|    |   | E-Waste   | 100      | Authorised vendor   |
|    |   | STP Sludge(dry)   | 60       | Use as manure       |
| 31 | R.G. Area in sq.m.  | R.G Required: 3103.78 sq.m<br>R.G provide on mother earth: 1.5 m strip<br>R.G provide on Podium: 3152.13 Sq.mt<br>Total provide R.G: 3152.13 Sq.mt<br>Existing Trees: 497 No<br>No of trees to be cut: 290<br>No of trees to be transplanted: 41<br>No of trees to be retained: 166<br>No of trees to be Planted: 300 |          |                     |
| 32 | Power requirement   | Particulars   | Details  |                     |
|    |   | Demand Load   | 13.59 MW |                     |
| 33 | Energy Efficiency   | Total Energy Savings: 20.20 %<br>Energy Saving by Solar: 5.05 %   |          |                     |
| 34 | D.G. set capacity   | Sale: 2 x 1250 KVA & 1500 KVA<br>Rehab: 1000 & 125 KVA<br>MCGM: 750 KVA   |          |                     |
| 35 | 4-W & 2-W Parking with 25% EV   | 2-W: 21, 4-W: 2140  |          |                     |
| 36 | No. & capacity of Rain water harvesting tanks /Pits   | 6 x 100 cum tank  |          |                     |
| 37 | Project Cost in (Cr.)   | 1650 Cr   |          |                     |
| 38 | EMP Cost  | 4.03 Cr   |          |                     |
| 39 | CER Details with justification if any as per MoEF&CC circular dated 01/05/2018                  | -   |          |                     |
| 40 | Details of Court Cases/litigations w.r.t the project and project location, if any.              | -   |          |                     |

3. Proposal is a new construction project. Proposal has been considered by SEIAA in its 250<sup>th</sup> (Day-1) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra.
2. PP to obtain following NOCs & remarks as per amended planning:



a)HRC NOC; b) Railway NOC; c) Revised Civil Aviation NOC; d) Revised Tree NOC.

3. PP to submit revised energy calculation with terrace floor plan considering shadow analysis report with nos. of Solar PV panels & Solar Water heaters & ensure that the energy savings from renewable sources shall be minimum 5 %.
4. PP to provide 2-row plantation along the railway track & also provide sound proof windows to minimise noise pollution.
5. PP to provide adequate 2-wheeler parking and ensure that 25% of 2-wheeler and 4-wheeler parking are equipped with electric charging facility; PP to submit parking statement for Rehab & MCGM buildings separately.
6. PP to include area of strip of 1.5 Mtr. RG area provided in total RG area & accordingly revise RG area calculation & dimensions.
7. PP to reduce discharge of treated water up to 35%. PP to submit undertaking from concerned authority/agency/third party regarding use of excess treated water.
8. PP to submit certificate from Structural Engineer stating the designs of buildings are proposed considering vibrations of railway.

**B. SEIAA Conditions-**

1. This EC is restricted up to 120 m height till PP obtains HRC NOC. Once PP obtains HRC NOC, height restriction will be as per HRC NOC.
2. This EC is restricted up to 156.17 m height as per civil aviation NOC. SEIAA decided to restrict the EC up to 156.17 m height till PP obtains revised civil aviation NOC. Once PP obtains revised civil aviation NOC, height restriction will be as revised NOC.
3. There are 497 trees existing on site and PP has proposed to cut 290 and to transplant 41 trees. SEIAA asked PP to plant as many trees as cumulative age of trees to be cut and transplanted as compensatory plantation. SEIAA also asked PP to strictly comply with amended Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975.
4. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
5. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
6. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
7. SEIAA after deliberation decided to grant EC for – FSI – 148109.59 m2, Non FSI- 142130.41 m2, Total BUA- 290240.00 m2. (Plan approval No.P-9214/2021/(335 and other)/F/North/Dadar-Naigaon/337/2/Amend, dated-13.01.2022, P-9221/2021/(354 and other)/F/North/Dadar-Naigaon/337/2/Amend, dated-13.01.2022)

**General Conditions:**

**a). Construction Phase :-**

1. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering



- recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
  - III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
  - IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
  - V. Arrangement shall be made that waste water and storm water do not get mixed.
  - VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
  - VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
  - VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
  - IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
  - X. The Energy Conservation Building code shall be strictly adhered to.
  - XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
  - XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
  - XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
  - XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
  - XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
  - XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
  - XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
  - XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to

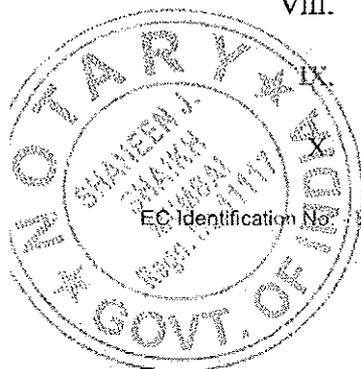


reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.

- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

**B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards. Separate funds shall be allocated for implementation of environmental protection



measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.

- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental



protection measures required, if any.

- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

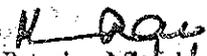
5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Manisha Patankar-Mhaiskar  
(Member Secretary, SEIAA)

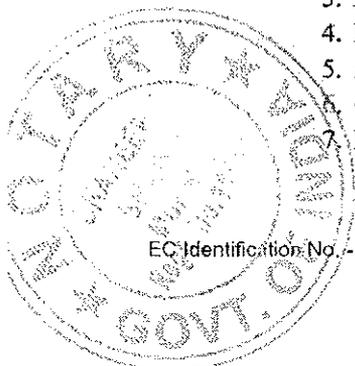
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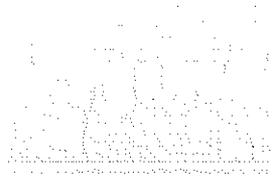
1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Mumbai City.
6. Commissioner, Municipal Corporation of Greater Mumbai.
7. Regional Officer, Maharashtra Pollution Control Board, Mumbai.

Signature Not Verified

Digitally signed by Manisha  
Patankar Mhaiskar  
Member Secretary

Date: 9/13/2022 6:38:14 PM





**Ellora Project Consultants**

317, 321, Ninad Chs Ltd. Bldg. No. 7, Kher Nagar, Service Road, Bandra (E), Mumbai 400051 • Tel. 022 2647 4144 / 2647 4171  
 Email Add : elloraprojectconsultants@gmail.com • ketenbelsare@yahoo.com

Date: 15.09.2023

To,  
 Chairman,  
 State Environment Impact Assessment Authority  
 Maharashtra

**Subject:** Area Statement for Environmental Clearance for Proposed redevelopment of Municipal Tenanted Property on Plot bearing Cadastral Survey Nos. 437(pt), 335(pt), 338(pt), 339(pt), 340(pt), 341(pt), 342(pt), 346(pt), 347(pt), 348(pt), 350(pt), 351(pt), 352(pt), 353(pt), 354(pt), 355(pt) and 356(pt) of Dadar Naigaon Division at Rafi Ahmed Kidwai Marg, Wadala, Mumbai by **M/s. Godrej Projects Development Ltd.**

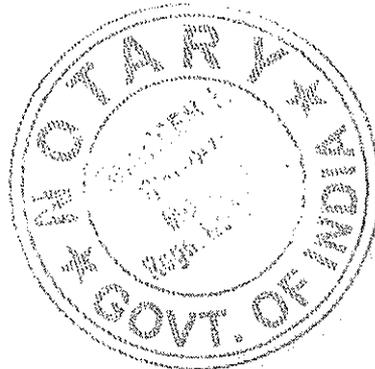
Sir

We, hereby declare that M/s. Godrej Projects Development Ltd. for (SIA/MH/INFRA2/430700/2023) have obtained approval vide file no. P-9214/2021/(335 and other)/F/North /DADAR NAIGAON/337/10D/1/New dated 31.01.2022 & P-9221/2021/(354 and other)/F/North/DADARNAIGAON/337/5/Amend dated 18.07.2023 As per which approved FSI area of 1,18,130.46 Sq.m, Non FSI of 1,57,828.38 Sq.m and Total BUA of 2,76,258.84 Sq.m.

Thanking You,  
 Yours Truly,

For, Ellora Project Consultants  
 Ar. Sonal Arekar  
 CA/2011/52631

AR SONAL AREKAR  
 CA/2011/52631



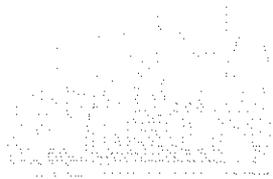
|              |             |                |
|--------------|-------------|----------------|
| 10.          | L.O.S - 10  | 80.78          |
| 11.          | Tower 1     | 201.27         |
| 12.          | Tower 2     | 333.18         |
| 13.          | Tower 3     | 272.31         |
| 14.          | MCGM BLDG   | 8.24           |
| 15.          | Rehab 1 & 2 | 100.19         |
| 16.          | Rehab 3     | 108.77         |
| <b>Total</b> |             | <b>3105.68</b> |

Thanking You,  
Yours Truly,

  
For, Ellora Project Consultants  
Ar. Sonal Arekar  
CA/2011/S2631

AR SONAL AREKAR  
CA/2011/S2631





### State Environment Impact Assessment Authority

317-321, Ninad Chs Lto. Bldg. No. 7, Kher Nagar Service Road, Bandra (E), Mumbai - 400051. • Te: 022 2647 4144 / 2647 4177  
Email Add: elloraprojectconsultants@gmail.com • ketenbelsare@yahoo.com

CRINo: U930906412010FIC198995

Date: 15.09.2023

To,  
Chairman,  
State Environment Impact Assessment Authority  
Maharashtra

Sub: Recreation Ground (RG) for Proposed redevelopment of Municipal Tenanted Property on Plot bearing Cadastral Survey Nos. 437 (pt), 335(pt), 338(pt), 339(pt), 340(pt), 341(pt), 342(pt), 346(pt), 347(pt), 348(pt), 350 (pt), 351(pt) 352(pt), 353 (pt), 354(pt), 355 (pt) and 356 (pt) of Dadar Naigaon Division at Rafi Ahmed Kidwai Marg, Wadala, Mumbai by **M/s. Godrej Projects Development Ltd.**

Sir,

We hereby declare that Proposed redevelopment of Municipal Tenanted Property on Plot bearing Cadastral Survey Nos. 437 (pt), 335(pt), 338(pt), 339(pt), 340(pt), 341(pt), 342(pt), 346(pt), 347(pt), 348(pt), 350 (pt), 351(pt) 352(pt), 353 (pt), 354(pt), 355 (pt) and 356 (pt) of Dadar Naigaon Division at Rafi Ahmed Kidwai Marg, Wadala, Mumbai by **M/s. Godrej Projects Development Ltd.**

We have proposed entire mandatory Recreation Ground (RG) area of 3105.68 Sq.m on ground against the required RG 3044.25 Sq.m and no part thereof is located on podium as mandated by National Green Tribunal Order dated 13.09.2022 in Appeal No-22/2016 WZ and Hon'ble Supreme court order dated 08-05-2023. This mandatory RG area is kept open to sky and also enable plantation of trees.

Proposed RG area is as follows:

| Sr. No. | L.O.S (RG) | Area in Sq.m |
|---------|------------|--------------|
| 1.      | L.O.S - 1  | 519.67       |
| 2.      | L.O.S - 2  | 182.45       |
| 3.      | L.O.S - 3  | 100.19       |
| 4.      | L.O.S - 4  | 687.64       |
| 5.      | L.O.S - 5  | 52.08        |
| 6.      | L.O.S - 6  | 199.19       |
| 7.      | L.O.S - 7  | 154.7        |
| 8.      | L.O.S - 8  | 73.66        |
| 9.      | L.O.S - 9  | 31.36        |



*S. S. M. M. M.*



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/430700/2023  
Environment & Climate Change  
Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 400032.

To  
M/s. Godrej Projects Development Ltd.,  
Survey Nos. 437 (pt), 335(pt), 338(pt),  
339(pt), 340(pt), 341(pt), 342(pt), 346(pt),  
347(pt), 348(pt), 350 (pt), 351(pt) 352(pt),  
353 (pt), 354(pt), 355 (pt) and 356 (pt),  
Dadar Naigaon Division,  
Rafi Ahmed Kidwai Marg,  
Wadala, Mumbai.

Subject : Environmental Clearance for proposed redevelopment of Municipal Tenanted Property on Plot bearing Cadastral Survey Nos. 437 (pt), 335(pt), 338(pt), 339(pt), 340(pt), 341(pt), 342(pt), 346(pt), 347(pt), 348(pt), 350 (pt), 351(pt) 352(pt), 353 (pt), 354(pt), 355 (pt) and 356 (pt) of Dadar Naigaon Division at Rafi Ahmed Kidwai Marg, Wadala, Mumbai by M/s. Godrej Projects Development Ltd.

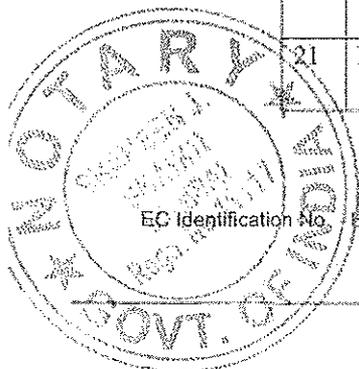
Reference : Application no. SIA/MH/INFRA2/430700/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-2 in its 209<sup>th</sup> meeting under screening category 8 (b) B1 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 266<sup>th</sup> (Day-1) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 20<sup>th</sup> September, 2023.

2. Brief Information of the project submitted by you is as below:-

| Sr. No.              | Description   | Details   |      |                 |                      |   |                |             |        |                                    |
|----------------------|---|---|------|-----------------|----------------------|---|----------------|-------------|--------|------------------------------------|
| 1                    | Proposal Number   | SIA/MH/INFRA2/430700/2023   |      |                 |                      |   |                |             |        |                                    |
| 2                    | Name of Project   | M/s. Godrej Projects Development Ltd  |      |                 |                      |   |                |             |        |                                    |
| 3                    | Project category  | 8 b – B1  |      |                 |                      |   |                |             |        |                                    |
| 4                    | Type of Institution   | Private   |      |                 |                      |   |                |             |        |                                    |
| 5                    | Project Proponent   | <table border="1"> <tr> <td>Name</td> <td>Gurmukh S Bajwa</td> </tr> <tr> <td>Regd. Office address</td> <td>Godrej One, 5<sup>th</sup> Floor, Phirojshanagar, Eastern Express Highway, Vikhroli East, Mumbai – 400079.</td> </tr> <tr> <td>Contact number</td> <td>02261698500</td> </tr> <tr> <td>e-mail</td> <td>gurmukh.bajwa@godrejproperties.com</td> </tr> </table> | Name | Gurmukh S Bajwa | Regd. Office address | Godrej One, 5 <sup>th</sup> Floor, Phirojshanagar, Eastern Express Highway, Vikhroli East, Mumbai – 400079. | Contact number | 02261698500 | e-mail | gurmukh.bajwa@godrejproperties.com |
| Name                 | Gurmukh S Bajwa   |   |      |                 |                      |   |                |             |        |                                    |
| Regd. Office address | Godrej One, 5 <sup>th</sup> Floor, Phirojshanagar, Eastern Express Highway, Vikhroli East, Mumbai – 400079. |   |      |                 |                      |   |                |             |        |                                    |
| Contact number       | 02261698500   |   |      |                 |                      |   |                |             |        |                                    |
| e-mail               | gurmukh.bajwa@godrejproperties.com  |   |      |                 |                      |   |                |             |        |                                    |
| 6                    | Consultant  | EIA Coordinator: Sourabh Jaiswar<br>Pollution & Ecology Control Service<br>NADET/EIA/2023/SA/0165   |      |                 |                      |   |                |             |        |                                    |

|   |  | Validity till 08-09-2023   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
|---|--|--|--|--|------------------------|--|--|--|-----------|---------------|------------|--|---|--|--|--|-----------------------|-------------------------------|--------|--|-----------------------|---------------------------------|--------|--|-----------------------|------------------------------|--------|--|-------------------|-------------------------------|-------|--|-----------------|------------------|-------|--|------------|-------------------------------------|--------|--|------------|---------------------------------|--------|--|---------|-------------------------------------|-------|--|------------------|--------------------------------|-------|--|---------------------|-------------------------------|-------|--|
| 7   | Applied for  | Brown field  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 8   | Location of the project  | Cadastral Survey Nos. 437(pt), 335(pt), 338(pt), 339(pt), 340(pt), 341(pt), 342(pt), 346(pt), 347(pt), 348(pt), 350(pt), 351(pt), 352(pt), 353(pt), 354(pt) & 356(pt) Dadar Naigaon Division, Wadala, E/N Ward, Mumbai   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 9   | Latitude and Longitude   | 19° 00' 49. 62" N & 72° 51' 2. 38" E   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 10  | Plot Area (sq.m.)  | 30443.00   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 11  | Deductions (sq.m.)   |  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 12  | Net Plot area (sq.m.)  | 30443.00   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 13  | Ground coverage (m <sup>2</sup> ) & %                            | 44%  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 14  | FSI Area (sq.m.)   | 1,48,093.54  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 15  | Non-FSI (sq.m.)  | 1,73,709.442   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 16  | Proposed built-up area (FSI + Non FSI) (sq.m.)                   | 3,21,802.9826  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 17  | TBUA (m <sup>2</sup> ) approved by Planning Authority till date  | 118430.46 sq.m built up area approved by MCGM as per amended plans dated 3-03-2023   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 18  | Earlier EC details with Total Construction area, if any.         | Ec accorded on dated 13/09/2022 for total 3,18,234.39 sq.m   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 19  | Construction completed as per earlier EC (FSI + Non FSI) (sq.m.) | Excavation work under progress   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 20  | Previous EC / Existing Building                                  | <table border="1"> <thead> <tr> <th colspan="4">Proposed Configuration</th> </tr> <tr> <th>Bldg Name</th> <th>Configuration</th> <th>Height (m)</th> <th></th> </tr> </thead> <tbody> <tr> <td>Sale: Tower 1 &amp; 2: B + G+44<br/>Tower 3 &amp; 4: B + G+ SF+ 48<br/>Tower 5 &amp; 6: B + G+ SE + 53<br/>Sale Amenity Bldg.: B + G + 4</td> <td></td> <td></td> <td></td> </tr> <tr> <td>Sale: Tower 1 (A &amp; B)</td> <td>B + G+ 44<sup>th</sup> Floor</td> <td>143.95</td> <td></td> </tr> <tr> <td>Sale: Tower 2 (A &amp; B)</td> <td>B + G+ + 44<sup>th</sup> Floor</td> <td>146.65</td> <td></td> </tr> <tr> <td>Sale: Tower 3 (A &amp; B)</td> <td>B + G+ 41<sup>st</sup> (pt)</td> <td>134.50</td> <td></td> </tr> <tr> <td>Sale Amenity Bldg</td> <td>B + G + 4<sup>th</sup> Floor</td> <td>23.05</td> <td></td> </tr> <tr> <td>Sale MLCP Tower</td> <td>3B + G + 7 Floor</td> <td>23.40</td> <td></td> </tr> <tr> <td>MCGM Bldg.</td> <td>B + G + 48<sup>th</sup> (pt) Floor</td> <td>148.05</td> <td></td> </tr> <tr> <td>Rehab 1&amp; 2</td> <td>G + 42<sup>nd</sup> (Pt) Floor</td> <td>129.25</td> <td></td> </tr> <tr> <td>Rehab 3</td> <td>B + G + 10<sup>th</sup> (pt) Floor</td> <td>34.85</td> <td></td> </tr> <tr> <td>Rehab MLCP Tower</td> <td>B + G + 10<sup>th</sup> Floor</td> <td>31.65</td> <td></td> </tr> <tr> <td>Rehab Amenity Bldg.</td> <td>B + G + 3<sup>rd</sup> Floor</td> <td>17.40</td> <td></td> </tr> </tbody> </table> |  |  | Proposed Configuration |  |  |  | Bldg Name | Configuration | Height (m) |  | Sale: Tower 1 & 2: B + G+44<br>Tower 3 & 4: B + G+ SF+ 48<br>Tower 5 & 6: B + G+ SE + 53<br>Sale Amenity Bldg.: B + G + 4 |  |  |  | Sale: Tower 1 (A & B) | B + G+ 44 <sup>th</sup> Floor | 143.95 |  | Sale: Tower 2 (A & B) | B + G+ + 44 <sup>th</sup> Floor | 146.65 |  | Sale: Tower 3 (A & B) | B + G+ 41 <sup>st</sup> (pt) | 134.50 |  | Sale Amenity Bldg | B + G + 4 <sup>th</sup> Floor | 23.05 |  | Sale MLCP Tower | 3B + G + 7 Floor | 23.40 |  | MCGM Bldg. | B + G + 48 <sup>th</sup> (pt) Floor | 148.05 |  | Rehab 1& 2 | G + 42 <sup>nd</sup> (Pt) Floor | 129.25 |  | Rehab 3 | B + G + 10 <sup>th</sup> (pt) Floor | 34.85 |  | Rehab MLCP Tower | B + G + 10 <sup>th</sup> Floor | 31.65 |  | Rehab Amenity Bldg. | B + G + 3 <sup>rd</sup> Floor | 17.40 |  |
| Proposed Configuration  |  |  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Bldg Name   | Configuration  | Height (m)   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Sale: Tower 1 & 2: B + G+44<br>Tower 3 & 4: B + G+ SF+ 48<br>Tower 5 & 6: B + G+ SE + 53<br>Sale Amenity Bldg.: B + G + 4 |  |  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Sale: Tower 1 (A & B)   | B + G+ 44 <sup>th</sup> Floor                                    | 143.95   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Sale: Tower 2 (A & B)   | B + G+ + 44 <sup>th</sup> Floor                                  | 146.65   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Sale: Tower 3 (A & B)   | B + G+ 41 <sup>st</sup> (pt)                                     | 134.50   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Sale Amenity Bldg   | B + G + 4 <sup>th</sup> Floor                                    | 23.05  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Sale MLCP Tower   | 3B + G + 7 Floor   | 23.40  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| MCGM Bldg.  | B + G + 48 <sup>th</sup> (pt) Floor                              | 148.05   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Rehab 1& 2  | G + 42 <sup>nd</sup> (Pt) Floor                                  | 129.25   |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Rehab 3   | B + G + 10 <sup>th</sup> (pt) Floor                              | 34.85  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Rehab MLCP Tower  | B + G + 10 <sup>th</sup> Floor                                   | 31.65  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| Rehab Amenity Bldg.   | B + G + 3 <sup>rd</sup> Floor                                    | 17.40  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |
| 21  | No. of Tenements & Shops   | Sale: 1118 Rehab: 356, MCGM: 311 Shops: 03 No's  |  |  |                        |  |  |  |           |               |            |  |   |  |  |  |                       |                               |        |  |                       |                                 |        |  |                       |                              |        |  |                   |                               |       |  |                 |                  |       |  |            |                                     |        |  |            |                                 |        |  |         |                                     |       |  |                  |                                |       |  |                     |                               |       |  |



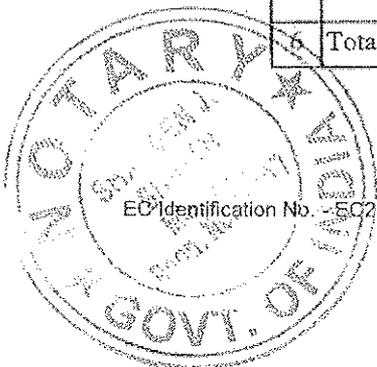
|    |  |  |               |                     |
|----|--|--|---------------|---------------------|
| 22 | Total Population   | 11722  |               |                     |
| 23 | Total Water Requirements<br>CMD  | 1385   |               |                     |
| 24 | Under Ground Tank<br>Location  | Basement   |               |                     |
| 25 | Source of water  | MCGM   |               |                     |
| 26 | STP Capacity & Technology  | Sale: 305 & 481 CMD, Rehab /MCGM: 405 CMD (MBBR)   |               |                     |
| 27 | STP Location   | Basement   |               |                     |
| 28 | Sewage Generation CMD &<br>% of sewage discharge in<br>sewer line  | 1191 & discharge 47 %  |               |                     |
| 29 | Solid Waste Management<br>during Construction Phase  | Type   | Qty (Kg)      | Treatment           |
|    |  | Dry waste  | 60            | Handed over to MCGM |
|    |  | Wet waste  | 30            | Handed over to MCGM |
|    |  | Construction<br>waste  | 3600          | Landfill site       |
| 30 | Total Solid Waste Quantities<br>with type during Operation<br>Phase & Capacity of OWC<br>to be installed | Type   | Qty (Kg)      | Treatment           |
|    |  | Dry waste  | 2003          | Handed over to MCGM |
|    |  | Wet waste  | 1336          | OWC                 |
|    |  | E-Waste  | 100           | Authorised vendor   |
|    | STP Sludge (dry)   | 60   | Use as manure |                     |
| 31 | R.G. Area in sq.m.   | R.G Required: 3044.25 sq.m<br>R.G provide on ground: 3106 Sqmt<br>R.G provide on Podium: 3152.13 Sq.mt<br>Total provided: 6258.13 Sq.mt<br>Existing Trees: 497 No<br>No. of trees to be cut: 149<br>No. of trees to be transplanted: 41<br>No. of trees to be retained: 307<br>No. of trees to be Planted: 300<br>Total Nos. of trees after development: 607 |               |                     |
| 32 | Power requirement  | Particulars  | Details       |                     |
|    |  | Demand Load  | 12.29 MW      |                     |
| 33 | Energy Efficiency  | Total Energy Savings: Sale - 21.43 % Rehab & MCGM-<br>26.47%<br>Energy Saving by Solar: Sale- 5.58 % Rehab & MCGM -<br>6.14%   |               |                     |
| 34 | D.G. set capacity  | Sale: 2 x 2250 KVA<br>Rehab: 1000 & 380KVA<br>MCGM: 750 KVA  |               |                     |
| 35 | 4-W & 2-W Parking with<br>25% EV   | 2-W: 60, 4-W: 2277   |               |                     |
| 36 | No. & capacity of Rain water<br>harvesting tanks /Pits   | 3 x 100 cum tank<br>43, 66, 22 cum   |               |                     |



|    |  |   |
|----|--|---|
| 37 | Project Cost in (Cr.)  | 1675 Cr   |
| 38 | EMP Cost   | a) Construction Phase:<br>1.Capital Cost: Rs.51.10 Lakhs<br>2.O & M Cost: Rs.22.13 Lakhs/Annum.<br>a) Operation Phase:<br>1.Capital Cost: Rs.2495 Lakhs.<br>2.O & M Cost: Rs.74 Lakhs/Annum |
| 39 | CER Details with justification if any as per MoEF & CC circular dated 01/05/2018   | NA  |
| 40 | Details of Court Cases/litigations w.r.t the project and project location, if any. | No litigation pending   |

The comparative statement showing the project details as per earlier EC and the project details as per proposed expansion & amendment is as follow:

| Sr. No. | Description                    | Details  | Revised   |
|---------|--------------------------------|--|---|
| 1       | Plot Area (sq. m)              | 30,443.00  | 30,443.00 Sq.m  |
| 2       | FSI Area (sq. m)               | 1,58,058.39  | 1,48,093.54 Sq.m  |
| 3       | Non-FSI Area (sq. m)           | 1,60,176.00  | 1,73,709.442 Sq.m   |
| 4       | Proposed built-up area (sq. m) | 3,18,234.39  | 3,21,802.9826 Sq.m  |
| 5       | Building Configuration         | Sale: Tower 1 & 2: B + G+ 44<br>Tower 3 & 4: B + G+ Service Floor+ 48<br>Tower 5 & 6: B + G+ Service Floor+ 53<br>Sale Amenity Bldg.: B + G + 4<br>Sale MLCP Tower: 2B+G+4 Floor<br>MCGM Bldgs: B + G + 48rd Floor<br>Rehab 1& 2: G +42th Floor<br>Rehab 3: B + G +10th Floor<br>Rehab MLCP Tower: B + G+10 Floor<br>Rehab Amenity Bldg.: B +G+3 Floor | Sale: Tower 1 (A & B): B + G+ 44<br>Tower 2 (A & B): B + G + 44<br>Tower 3 (A & B): B + G+ 41 (pt)<br>Sale Amenity Bldg.: B + G + 4<br>Sale MLCP Tower: 3B+G+7<br>MCGM Bldgs: B + G + 48 (pt)<br>Rehab 1& 2: G +42 (pt)<br>Rehab 3: B + G +10 (pt)<br>Rehab MLCP Tower: B + G+10<br>Rehab Amenity Bldg.: B +G+3 Floor |
| 6       | Total population               | 12727  | 11722   |



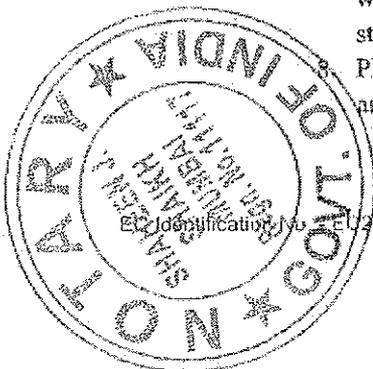
|    |                                    |   |  |
|----|------------------------------------|---|--|
| 7  | No. of Tenements & shops           | Sale: 1519 Rehab: 356, MCGM: 311 Shops: 03 No's | Sale: 1118 Nos; Rehab: 356 Nos; MCGM 311 Nos Shops: 03 Nos |
| 8  | Total Water Requirement (KLD)      | 1573  | 1385   |
| 9  | Sewage Generation (KLD)            | 1360  | 1191   |
| 10 | STP Capacity                       | Sale: 375 & 705 CMD, Rehab /MCGM: 405 CMD       | Sale: 305 & 481 CMD, Rehab /MCGM: 405 CMD                  |
| 11 | STP Location                       | Basement  | Basement   |
| 12 | Total Solid waste Quantities (TPD) | 3.7   | 3.3  |
| 13 | Project Cost (In Crores)           | 1650  | 1675   |

3. Proposal is an expansion of existing construction project. Project had received earlier Environment Clearance vide SIA/MH/MIS/68539/2021, dated: 13.09.2022 for the plot area of 30,443.00 Sq.Mtrs., FSI area of 1,58,058.39 Sq.Mtrs and the Total construction area of 3,18,234.39 Sq.Mtrs. Proposal has been considered by SEIAA in its 266<sup>th</sup> (Day-1) meeting held on 20th September, 2023. and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to obtain revise IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra showing all required RG area on mother earth as per Hon'ble Apex Court order.
  2. PP to obtain following NOCs & remarks as per amended planning:  
a)HRC NOC; b) Revised Civil Aviation NOC; c) Revised Tree NOC.
  3. PP to submit architect certificate mentioning that they have provided all required RG on mother earth as per the Hon'ble Supreme Court order regarding RG area.
  4. PP to obtain concession from Municipal Commissioner, MCGM with respect to odd shape RG area proposed on mother earth.
  5. PP to obtain certified compliance report of earlier EC from Regional Office, MOEF&CC, Nagpur.
  6. PP to provide 2-row plantation along the railway track & also provide sound proof windows to minimise noise pollution.
  7. PP to provide adequate 2-wheeler parking and ensure that 25% of 2-wheeler and 4-wheeler parking are equipped with electric charging facility; PP to submit parking statement for Rehab & MCGM buildings separately.
- PP to submit revised energy calculation with terrace floor plan considering shadow analysis report with nos. of Solar PV panels & Solar Water heaters & ensure that the



energy savings from renewable sources shall be minimum 5 %.

9. PP to reduce discharge of treated water up to 35%. PP to submit undertaking from concerned authority/agency/third party regarding use of excess treated water.

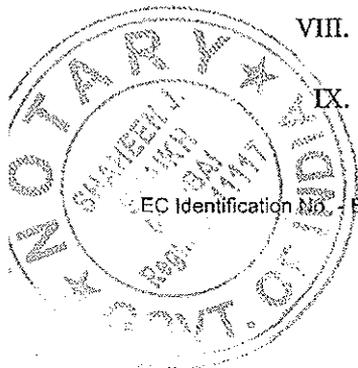
**B. SEIAA Conditions-**

1. PP has provided mandatory RG area of 3044.25 m<sup>2</sup> on mother earth without any construction. Local planning authority to ensure the compliance of the same.
2. EC is restricted up to 135.15 m height for Sale Tower no 1 as per CFO NOC.
3. EC is also restricted for sale Tower no 2 up to 143.50 m as per HRC.
4. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
5. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
6. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
7. SEIAA after deliberation decided to grant EC for-FSI- 1,18,430.46 m<sup>2</sup>, Non FSI- 1,57,828.38m<sup>2</sup>, total BUA- 2,76,258.84 m<sup>2</sup>. (Plan approval No- P-9221/2021/(354 and other)/F/North /DADAR NAIGAON/337/5/Amend, dated 18.07.2023) (Restricted as per approval).

**General Conditions:**

**a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use



of aerators or pressure reducing devices or sensor based control.

- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

**B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done.



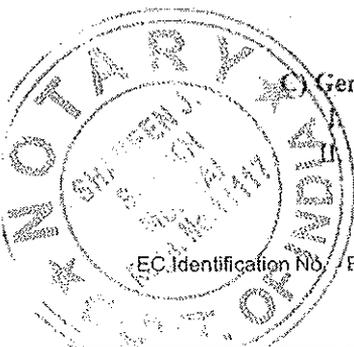
Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SELAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at [parivesh.nic.in](http://parivesh.nic.in)
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**General EC Conditions:-**

PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.

If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution



Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.

- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
  - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
  - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
  - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
  - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
  5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
  6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
  7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.
  8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its



amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Pravin Darade  
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC.
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur.
5. District Collector, Mumbai City.
6. Commissioner, Municipal Corporation of Greater Mumbai.
7. Regional Officer, Maharashtra Pollution Control Board, Mumbai.



Signature Not Verified

Digitally signed by: Shri Pravin C.  
Darade, I.A.S.  
Designation: Member Secretary  
Date and Time: 11/11/2023 11:34:42 AM